HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE THIRTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 1244 OF 2024

Writ Appeal under clause 15 of the Letters Patent Filed against the order Dated 04/06/2024 in writ petition No.27719 of 2021 on the file of the High Court.

Between:

1. The State of Telangana, Represented by its Principal Secretary Finance Department, Government of Telangana, Secretariat, Hyderabad
2. The District Collector, Ranga Reddy District, Hyderabad, Telangana State.
3. The District Treasury Officer, Ranga Reddy District.

...APPELLANTS/RESPONDENTS 1,3 & 5

AND

1. T. Jogal Reddy, S/o T. Narayan Reddy, Age 61 years, Plot No. 47, Raghavendra Turkyamjal, Ranga Reddy, District-501510

...RESPONDENTS/ WRIT PETITIONER

2. The State of Telangana, Represented by its Principal Secretary to Government, Agriculture and Cooperation Department Telangana State, Secretariat, Hyderabad.
3. The District Employment Officer, Ranga Reddy District.
4. Managing Director, T.S. State Co-operative Irrigation Corporation Ltd, First Floor, HACA Bhavan, Nampally, Hyderabad 500004

...RESPONDENTS/RESPONDENTS 2,4 & 6

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the order dated 04/06/2024 passed in WP.No.27719 of 2021 pending disposal of the Writ Appeal.

Counsel for the Appellants: SRI S.SUMAN, GP FOR SERVICES-III
Counsel for the Respondent No.1: SRI N.JANARDHAN REDDY
Counsel for the Respondent Nos.2 TO 4: GP FOR SERVICES-I

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.1244 of 2024

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri S. Suman, learned Government Pleader for Services-III, for the appellants and Sri N. Janardhan Reddy, learned counsel for respondent No.1.

2. With the consent, finally heard.

3. Learned Government Pleader appearing for the appellants submits that the learned Single Judge was kind enough in granting most of the benefits as prayed for by the appellants but technically did not set aside the Circular Memo No.8242-A/329/A1/HRM-VII/2017, dated 22.07.2017. In the fitness of things, the said Circular which was coming in the way of the appellants ought to have been set aside. He prays that this Writ Appeal may be permitted to be withdrawn with liberty to the appellants to seek limited review to that extent of setting aside the said Circular because such a prayer was specifically made in W.P.No.27719 of 2021.

4. The other side has no objection.

5. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- V.KAVITHA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR SERVICES-III, High Court for the State of Telangana, at Hyderabad. [OUT]
2. One CC to SRI N.JANARDHAN REDDY, Advocate [OPUC]
3. Two CCs to GP FOR SERVICES-I, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

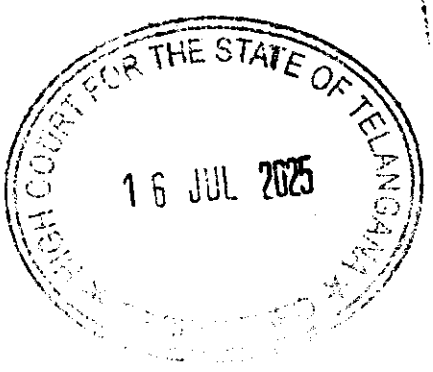
PSK.
BSR

HIGH COURT

DATED:30/06/2025

JUDGMENT

WA.No.1244 of 2024



DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

16/7/25